

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 198 of 1996

Tuesday, this the 27th day of February, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A. Jayanthi Kumari,
Accounts Assistant (Ad-hoc)
ERTL (Electronic Regional Testing Laboratory)
South Trivandrum
Residing at T.C. 28/2868,
Vanchiyoor, Trivandrum. Applicant

By Advocate Mr. K.C. Eldho

Versus

1. The Secretary,
Department of Electronics,
Lok Nayak Bhavan, New Delhi-110003
2. The Director,
ERTL (Electronics Regional Testing Laboratory)
South Trivandrum.
3. The Director, KELTRON
(Kerala State Electronic Development Corporation)
Vellayambalam,
Trivandrum. Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC (R1-2)

The application having been heard on 27th February, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

After the matter was argued at some length, learned Counsel for applicant sought leave to withdraw the application with freedom to pursue departmental remedies. We grant leave, and dismiss the application as withdrawn. We make it clear that this order by itself will not confer a cause of action on applicant. Parties will suffer their costs.

Dated the 27th February, 1996


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN